

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 165 of 2011 &
IA No. 251 of 2011

Dated : 7th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Haryana Bijli Vitran Nigam Limited ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Ruchi Gour Narula & Ms. Shweta Mishra
Counsel for the Respondent(s): Ms. Shikha Ohri for R.1
Mr. K. Datta & Mr. Manish Srivastava for R.3 & 11

ORDER

Mr. Manish Srivastava, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.3. The learned counsel appearing for other Respondents seek some time to file the reply. Accordingly, they are directed to file the same on or before 05.01.2012 after serving copy on the other side.

Post the matter on **06.01.2012.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/SS